

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 317

IA-6409/2023, IA-1584/2021, IA-285/2021, IA-3974/2021, IA-3250/2021,

In

IB-1771(ND)/2018

IN THE MATTER OF:

Ms. Priyanshi Arora	Petitioner/Applicant
Vs.		
M/s. Dream Procon Pvt. Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. PBA Srinivasan
For the Respondent	:	Mr.Rakesh Kumar, Preeti Kashyap, Sudha Sachdev, Ankit Sharma, Varun Pandit, Rishabh Arora, an Yash Dhawan Advs.
For the RP	:	Ms. Varsha Banerjee, Ms. Mahima Ahuja Varsha, Banerjee and Mahima Ahuja Advs.
For the SRA	:	Mr. Prithu Garg, Mr. Parth Bhatia and Mr. Shivam Singh Advs.
For Noida	:	Mr. RACHIT MITTAL, Mr. PARISH MISHRA, Mr. ADARSH SRIVASTAVA

ORDER

Due to paucity of time, the matter is adjourned to **05.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik